

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

IA No. \_\_\_\_\_/2023

IN

Original Application no.97/2022

**IN THE MATTER OF:-**

**SALMAN MIYAN VS. STATE OF U.P.**

**AFFIDAVIT IN RESPECT OF NOT TO CARRY  
HAZARDOUS WORK**

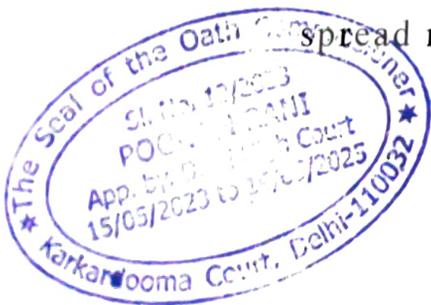
I, Mohd. Azeem S/o Naseem Ahmed, Proprietor of M/s Bestway Disposal MFG of Dismantling of E-waste, At I-10, MG Road, Industrial Area, Hapur, U.P.-245101, R/o Rehmat Nagar, Karbala Road, Near RL Nusing Home, Muradabad, U.P.-244001, do hereby solemnly affirm and declare as under:-

1. That the deponent is subletting the said plot area i.e. I-10, MG Road, Industrial Area, Hapur, U.P.-245101 which was infact given by U.P. SIDA to the main lessee M/S Yash Fabrications, Proprietor Smt. Purnima Goel W/o Sh. Rohit R/o UFG-2, SKY Arav, KH No.13,



Chiranjiv Vihar, Ghaziabad, U.P.-201001 and is fully conversant with the facts and circumstances of the case and competent to swear this affidavit.

2. That in view to the said OA, the summons was served upon the original lesser i.e. M/s Yash Fabrications, however at that time, the deponent was in possession of the said plot being the capacity of sub-lessee.
3. That the deponent firm was never involved in carrying of pollution activity in the said plot which was under his possession, however the said plot is still under the use and possession of the deponent and by virtue of the valid license dated 08.02.2023, the deponent is working to carry on disposal and to dismantling the goods who was / is not carrying unlawful activities to spread nuisance or any pollution.



4. That the deponent undertakes that the said Firm is further not creating any hazardous act which caused pollutions and will also not indulge in such objectionable work.
5. That during the course of time, the pollution department and other concerned authorities have duly inspected the premises, pertains to the respondent no.11 and they did not found any such objectionable activities within the said premises of the respondent no.11, therefore the respondent no.11 is entitled to be discharged from the present petition and is not liable to be punished as per law.
6. That despite the said submissions, it is further submitted that the respondent no.11 is ready to abide the kind directions of the Hon'ble Tribunal at present as well as for future.



That it is further submitted that the respondent no.11 has valid NOC from U.P Pollution Control

Board dated 08.02.2023 for such purposes under the permission for the period since 02.02.2023 till 31.07.2024 which was validly issued by the concerned department. Copy of the same is also annexed herewith.

8. That the deponent undertakes to abide all the directions and orders of this Hon'ble Court.

*[Signature]*  
DEPONENT

*[Signature]*  
I Identify the Deponent who has signed in My Presence  
**VERIFICATION**

27 JUL 2023

Verified at Delhi on this \_\_\_\_ day of July, 2023 that the contents of the above said affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.



*[Signature]*  
DEPONENT

CERTIFIED THAT THE DEPONENT  
Shri/Smt./Ms. *Azam*  
S/o/W/o/D/o/Sr. *As above*  
R/o. *Jahed Akram (Adm)*  
Identified by *54/23*  
has solemnly sworn  
on *27/07/23*  
that the contents of the affidavit  
have been read & explained to him and  
correct to his knowledge  
*[Signature]*

27 JUL 2023

Oath Commissioner Delhi

Pass any other order in favour of the respondent and against the petitioner as this Hon'ble court deems fit and expedient in the interest of justice.



**RESPONDENT**

**DELHI  
DATED:**

**THROUGH**



**COUNSEL**

**VERIFICATION**

Verified at Delhi on this \_\_\_\_ day of July, 2023, that the contents of the petition and prayer clause are correct to the best of our knowledge and belief and nothing material has been concealed therefrom.



**RESPONDENT**

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

IA No. \_\_\_\_\_/2023

IN

Original Application no.97/2022

IN THE MATTER OF:-

SALMAN MIYAN VS. STATE OF U.P.

AFFIDAVIT

I, Mohd. Azeem S/o Naseem Ahmed, Proprietor of M/s Bestway Disposal MFG of Dismantling of E-waste, At I-10, MG Road, Industrial Area, Hapur, U.P.-245101, R/o Rehmat Nagar, Karbala Road, Near RL Nusring Home, Muradabad, U.P.-244001, do hereby solemnly affirm and declare as under:-

1. That the deponent is the respondent in the aforesaid case and is fully conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That the deponent has filed an OA and the contents whereof may kindly read as part and parcel of this affidavit as the same are not being repeated here for the sake of brevity.
3. That the accompanying OA has been drafted by my counsel on my instructions and advice and the same has been read over to me vernacularly which is correct and true to my belief and knowledge.

*I Identify the Deponent who has signed in My Presence*



27 JUL 2023

*(Signature)*  
DEPONENT

VERIFICATION

Verified at Delhi on this \_\_\_ day of \_\_\_\_\_, 2023 that the contents of the above said affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

CERTIFIED THAT THE DEPONENT  
Shri/Smt./Km. *Mohd. Azeem*  
S/o, W/o, D/o, Sh *As above*  
R/o.....  
Identified by Shri/Smt. *Tuneed Akram*  
has solemnly affirmed that the contents of the above said affidavit are true and correct to his knowledge

*(Signature)*  
DEPONENT  
*(Signature)*

27 JUL 2023

*(Signature)*  
Oath Commissioner, Delhi



FIR No. .... C. No. ....

U/S. ....

P. S. ....

IN THE COURT OF Before National Green Tribunal, Principal Bench, N. Delhi

Suit / Appeal No. J. A. No - JURISDICTION OF 202

In re:- Org. A. No - 97/2022.

Salman miga Plaintiff(s) Or Petitioner(s)  
Appellant(s) Complainant(s)

VERSUS

State of U.P & ors. Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these Present shall Come that I / We Respondent No-11, owner of Plot No-I-10 Phase-3, MG. Road Hapur. U.P Through its Proprietor / Legal Heir.

The above named Respondent do hereby appoint

**CHOUDHARY JUNED ALAM**  
(Advocate)  
En. No.: D/3747/2015  
Ch. No. 628, D-Block, 6th Floor  
Karkardooma, Court, Delhi-32  
M : 9958333788

**NADEEM (Advocate)**  
En. No. D/6840/2020 Mob.9716157706  
Ch. No. D-628, 6th Floor, D-Block,  
Karkardooma Courts, Delhi-110032  
Email : advnadeemansari9716@gmail.com

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me / us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will in for m the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

The fee settle is only for the above case and above Court. I / We hereby agree that once the fee is paid, I / We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/ us.

IN WITNESS WHERE OF I / We do hereunto set my/our hand to these presents the contents of which have been understood by me / us on this 31 day of July, 2023.

Accepted subject to the terms of the fees.

SPACE  
FOR  
WELFARE  
STAMP

*[Handwritten signature]*  
Advocate

*[Handwritten signature]*  
Advocate

*[Handwritten signature]*  
Client

Client

I Identify The Signature/ Thumb Impression Of Below Mentioned Person,  
Who Has Been Signed In My Presence. The Client.